



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India



High
Commission of
India
Singapore

Insolvency and Bankruptcy Roadshow in Singapore

THE INSOLVENCY AND BANKRUPTCY CODE: A NEW PARADIGM FOR STRESSED ASSETS'

6th - 7th June, 2019: Singapore

The Insolvency and Bankruptcy Code, 2016 (Code) reconceptualised the framework for insolvency and bankruptcy in India. In the years following the enactment of the Code, the insolvency landscape has transformed: the provisions relating to corporate persons have been fully operationalised; two new professions - insolvency professionals and registered valuers - have developed; some of the largest stressed assets have been resolved; and rich jurisprudence has emerged. The work relating to individual insolvency, cross border insolvency and group insolvency is underway. The professionals and market participants are evolving best market practices while the Adjudicating Authority, the Appellate Authority and the Courts are settling unfolding contentious issues and refining the role of various stakeholders in the resolution processes. The authorities are constantly monitoring the implementation of the framework and amending the Code and the regulations made thereunder to address the emerging concerns and facilitate expeditious conclusion of processes. It has become a reform by the stakeholders, for the stakeholders and of the stakeholders.

The Code seeks to unlock the true underlying value of stressed assets and ensure their sustainable turnaround. Within a short span of time, about 2000 corporates, some of whom have very large stressed assets, have been admitted into corporate insolvency resolution process. About 600 of them have completed the process, either yielding resolution plans or ending up in liquidation. The huge potential for resolution of stressed assets has been attracting interest from domestic as well as global investors.

The Federation of Indian Chambers of Commerce and Industry, the Insolvency and Bankruptcy Board of India and the High Commission of India in Singapore are jointly organising a Roadshow in Singapore on **6th - 7th June, 2019** on '*Insolvency and Bankruptcy Code - New Paradigm for Stressed Assets*'.

The Roadshow includes a half-day **Conference**, which would share progress in implementation of the Code and emerging investment opportunities in stressed assets in India. Following are the details:

Date: Thursday, 6th June, 2019

Time: 9:00 am - 13:30 pm (followed by lunch)

Venue: Hotel Fullerton, Singapore.

The Roadshow also includes **meetings with focused groups** of potential investors and professional firms on 6th - 7th June, 2019. These meetings would offer an opportunity to understand the details of the



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insolvency reforms and investment options and opportunities in stressed assets in India with the policy makers, regulators, leading law firms and consulting firms, and financial intermediaries.

Distinguished participants expected at the Roadshow include:

Dr. M. S. Sahoo, Chairperson, Insolvency and Bankruptcy Board of India

HE Mr. Jawed Ashraf, High Commissioner of India in Singapore

Mr. G. K. Singh, Joint Secretary, Ministry of Corporate Affairs

Mr. Sunil Mehta, Chairman, Indian Banks Association and MD, Punjab National Bank

Ms. Anshula Kant, Managing Director, State Bank of India

Mr. Shardul Shroff, Executive Chairman, Shardul Amarchand Mangaldas & Co.

Mr. Bahram N. Vakil, Founding Partner, AZB and Partners

Mr. Mohit Saraf, Senior Partner, Luthra & Luthra

Mr. A. S. Chandhiok, Senior Advocate

Mr. Sumit Khanna, National Head (Corporate Finance & Restructuring Services), Deloitte India

Mr. Sanjeev Agarwal, Partner (Corporate Finance & Investment Banking) PricewaterhouseCoopers India

Mr. Nikhil Shah, Managing Director, Alvarez & Marsal

Mr. Sunil Sanghai, Founder - CEO, NovaDhruva Capital

Mr. R. K. Bansal, MD & CEO, Edelweiss ARC

Mr. Vishal Goenka, Managing Director, Deutsche Bank AG

Ms. Jyoti Vij, Dy. Secretary General, FICCI

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